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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 485/2000

NEW DELHI, THIS THE 30TH DAY OF MARCH, 2000.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.V.K.MAJOTRA, MEMBER (A)

Shri M.M.Agarwal
S/o Shri Bishan Prakash
R/o E-12, Xavier Apartment
Saraswati Vilhar
Delhi-36.

....Applicant

(Shri S.K.Gupta, proxy for Sh.T.C.Agarwal,
counsel for the applicant)

vs.

Union of India through
The Secretary,
Department of Supply
Ministry of Commerce
Nirman Bhawan
New Delhi-110011.

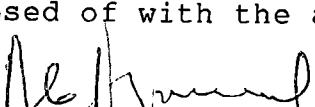
...Respondent

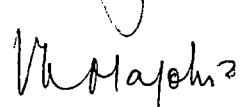
ORDER (ORAL)

JUSTICE ASHOK AGARWAL:-

Present OA has been filed at an interlocutory stage. The same seeks to impugn an order of penalty imposed upon the applicant passed on 9.2.1999. Aforesaid order, applicant has pointed out, has been impugned by him by filing a Review Petition under Rule 29-A of the CCS (C.C.&A) Rules, 1965. No orders thereon have so far been passed. According to the applicant, he has sent two ~~reminders~~ reminders, one dated 5.5.1999 and the other dated 25.1.2000. Having regard to the aforesigned state of affairs, we dispose of the present OA with a request to the President of India before whom the Review Petition is pending to pass suitable orders ~~as far as~~ ^{expeditiously} and possible preferably within a period of three months from the date of communication of this order.

2. Present OA stands disposed of with the aforesaid direction.


(ASHOK AGARWAL)
CHAIRMAN


(V.K.MAJOTRA)
MEMBER(A)